

ITEM NO.1502
(For Judgment)

Court 12 (Video Conferencing)

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.6466/2021

NATIONAL HIGH SPEED RAIL CORPORATION LIMITED

Appellant(s)

VERSUS

MONTECARLO LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115593/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.115596/2021-EXEMPTION FROM FILING O.T. and IA No.115595/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 31-01-2022 This appeal was called on for pronouncement of judgment today.

For Appellant(s)

Mr. Tushar Mehta, SG
Mr. Amit Kumar Mishra, Adv
Mr. Gaurav Mahajan, Adv
Mr. Kunal Chatterji, AOR
Mr. Sanjeet Ranjan, Adv
Mr. Yash Kumar, Adv
Mr. Rajat Nair, Adv
Ms. Maitrayee Banerjee, Adv

For Respondent(s)

Mr. Monish Panda, Adv.
Mr. Parth J. Contractor, Adv
MR. Ayush Sharma, AOR
MR. Mrinal Bharat Ram Adv

Hon'ble Mr. Justice M.R. Shah has pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice A.S. Bopanna.

The appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER

(signed reportable judgment is placed on the file)